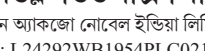


Downloaded from <http://ajph.org/> at University of California, San Francisco on June 11, 2015

[illegible]



জেএসডব্লু ডিউলাক্স লিমিটেড

(পূর্ববর্তন আফ্রিকা নোবেল ইন্ডিয়া লিমিটেড)

CIN: L24292WB1954PLC021516

রেজিস্টার্ড অফিস: ৮০১এ৬, সাউথ সিটি বিজনেস প্যার্ক, ৭৭০, আন্দামপুর,

ই এম বাইপাস, ফর্টিস হাওয়াটার্স কলকাতা-৭০০০০৭। ফোন: ০৩৩ ২২২৬ ৭৪৬২

• ই-মেইল: investor.india@akzonobel.com • ওয়েবসাইট: www.jswdulux.com

বিনিয়োগকারীদের প্রতি বিজ্ঞপ্তি

ফিলিক্স সিকিউরিটিজমূহ ট্রান্সফার ও

ভিমেটেরিয়ালাইজেশনের (ডিম্যাট) জন্য স্পেশাল উইডো

অনুগ্রহপূর্ব্বক খোলাস করবেন যে, ৩০ জানুয়ারি, ২০২৬ তারিখে সেবিসার্কার্যেরন HO/38/13/1(2)2026-MRSD-PO/31/3750/2026 (সেবিস সার্কার্য) অনুযায়ী ফিলিক্স সিকিউরিটিজমূহ ট্রান্সফার ও ভিমেটেরিয়ালাইজেশনের (ডিম্যাট) জন্য ফেব্রুয়ারি, ২০২৬ থেকে ৪ ফেব্রুয়ারি, ২০২৭ পর্যন্ত এক বছরের মেয়াদের একটি স্পেশাল উইডো খোলা হয়েছে।

এই সুবিধার্ট সেবিস বিনিয়োগকারীদের প্রতি উপলব্ধ যারা ১ এপ্রিল, ২০১৯-এর আগে জেসএসডব্লু ডিউলাক্স লিমিটেড (পূর্ববর্তন আফ্রিকা নোবেল ইন্ডিয়া লিমিটেড)-এর সিকিউলস সুবন্ধাওগত কলকিয়েলন এবং;

- ১) হস্তান্তরের জন্য দাখিল করা হয়েছিল
- ২) হস্তান্তরের পরা দাখিল করা দাখিল করা ডকুমেন্টেশন যাচিত কার্যে তা প্রত্যাখ্যান, যেহেত তা বাধ্য করা হারদ।

অনুগ্রহপূর্ব্বক খোলাস করবেন যে, হস্তান্তর দিলি (১ এপ্রিল, ২০১৯ তারিখের পূর্ব সম্পাদিত) সহ মূল শেয়ার (সিকিউরিটিজ) সহ অনুচ্ছেদ এবং আনুনা হস্তান্তরবিশেষউ এই স্পেশাল উইডোতে বিস্তারিত হবে।

এই স্পেশাল উইডো উপলব্ধ হচ্ছে বিনিয়োগকারীরা কোম্পানির সেটিস্টিম ও ট্রান্সফার এক্টেও মোরাদ এন্ডএক্সিটরন কলকিয়েলন ইচ্ছা প্রক্টেও লিমিটেড (পূর্ববর্তন ইন বি মাল্যেমেস্টে সার্ভিসেস প্রাইভেট লিমিটেড), ইউআইটি (জেসএসডব্লু ডিউলাক্স লিমিটেড), ইউই কোর্, ২০০, ২০১, সার আন দুয়ার্গে প্রাইভেট, কলকাতা-৭০০০০১, ফোন: ০৩৩-৬৮০৬৬২০০, ই মেইল: investor.helpdesk@in.pmms.mufib.com বা কোম্পানির investor.india@akzonobel.com উতে যোগাযোগ করুন।

স্পেশাল উইডোএর পরা বিবেদনর জন্য বিনিয়োগকারীরা <https://tinyurl.com/ey6wvack> তে উপলব্ধ সেবিস সার্কার্যের দেখতে পারেন।

জেসএসডব্লু ডিউলাক্স লিমিটেড-এর তরফে

স্বাক্ষর: ৩১ আগস্ট, ২০২৬

রাজীব এরলা

জেসএসডব্লু ডিউলাক্স লিমিটেড


CITYLIFE®

সেঞ্চুরি প্লাইহোর্ডস (ইন্ডিয়া) লিমিটেড
CIN: L20101WB1982PLC034435
রেজিস্টার্ড অফিস : পি-১৭১, ত্রাণাত্মা রোড, কলকাতা - ৭০০ ০৮৮
টেলিফোন : +৯১ (০৩৩) ৩৪৪৪ ৬৬৬০;
ই-মেইল: investors@citylife.co.in; hr@citylife.co.in; www.citylife.co.in

**৪-তম বার্ষিক সাধারণ সভা এবং বকু কোজার/
রেকর্ড তারিখ প্রসঙ্গে সদস্যদের প্রতি বিজ্ঞপ্তি**

এছাড়া বিজ্ঞপ্তি প্রদান করা হচ্ছে যে, কোম্পানি আইন, ২০১৩ এবং এর অধীনে জারি করা নিয়মাবলী এবং সিকিউরিটিজ অ্যান্ড এক্সচেঞ্জ বোর্ড অফ ইন্ডিয়া (সিটিজি) অধিদপ্তর দ্বারা তিসপোকার বিকোয়ারসেন্টস, গুডেনলসন, ২০১৫-এর প্রচেষ্টায় কোম্পানি এবং এর বিসয়ে প্রস্তুতকৃত বিষয়ক মত্বক এবং সিকিউরিটিজ অ্যান্ড এক্সচেঞ্জ বোর্ড অফ ইন্ডিয়া কর্তৃক পরিচালিত করা সমস্ত প্রয়োজ্য সাক্ষাৎ এবং এছাড়া আত্ম বিজ্ঞপ্তিতে নির্ধারিত কাগজাবলী সম্পাদনায় জন্ম, দেহের প্রায়বেশন (ইন্টিগ্রিটি) সিলিগুডে (কোম্পানি) সদস্যদের ৪৫তম বার্ষিক সাধারণ সভা (‘এজিএম’) বুধবার, ১৬ সেপ্টেম্বর ২০২৫ তারিখে সকাল ১১:০০ মিিনিটে



Chola
Enter a better life

চোলামণ্ডল ইনভেস্টমেন্ট অ্যান্ড ফিনান্স কোম্পানি লিমিটেড
কর্পোরেট অফিস: 'চোলা ক্রেন্ট', সিএফ এংএ ৫৫, সুপার বি-৪, থিরু ভিক ইন্ডাস্ট্রিয়াল এডাউট, গিণ্ডি, চেন্নাই-৬০০০৩২

পরিশিষ্ট IV [রুল ৮(১) দ্রষ্টব্য] দখলি বিজ্ঞপ্তি (অধিকার সম্পত্তির জন্য)

যেহেতু মেনার্স চোলামণ্ডল ইনভেস্টমেন্ট অ্যান্ড ফিনান্স কোম্পানি লিমিটেড-এর অ্যামোউন্ট আধিকারিক হিসেবে নিম্নলিখতকারী সিকিউরিটাই ইটআরেট (এনফোর্সমেন্ট) করসেস, ২০০২-এর রুল ৯-এর পূর্বসূরী সিকিউরিটাই ইটআরেট অ্যান্ড রিকনস্ট্রাকশন অফ ফিন্যান্সিয়াল অ্যাসেসেস আন্ড এনফোর্সমেন্টস্ট অফ সিকিউরিটাই ইটআরেট অ্যাক্ট, ২০০২ (৪৪/২০০২)-এর ১৩(২২) ধারাবাহী অধীন্ত কন্ট্রোলিং এখানে নিম্নে উল্লিখিত স্বগণ্যইতাপ থান্ডা (নাম ও টিএন নম্বর বিবৃত) এর প্রকৃত নিম্নে লেখা তারিখে উক্ত অ্যাক্টের ১৩(২) ধারাবাহী অধীন্ত বিবৃতি জারি করেছিলেন এবং পরামর্শে উক্ত বিবৃতি গ্রহণের তারিখ থেকে ৯০ দিনের মধ্যে তাদের যেহেতু বকেয়া অর্থিক ও এর গুপ্ত সূচ আমদা দেওয়ার জন্য আহ্বান জানানো হয়েছিল।

উক্ত স্বগণ্যইতাপ থান্ডা বিবৃতিতে অর্থিক আমদা নির্ভে ব্যর্থ হওয়ায় এতদূরার বিশেষত উক্ত স্বগণ্যইতাপ থান্ডা এবং জনসাধারণের প্রতি এটি বিজ্ঞপ্তি জারি করা হচ্ছে যে, নিম্নলিখতকারী সিকিউরিটাই ইটআরেট-এনফোর্সমেন্ট করসেস, ২০০২ এর রুল ৮-সহ পূর্বসূরী উক্ত অ্যাক্টের ১৩(৪) ধারাবাহী নিম্নে অধীন্ত কন্ট্রোলিং এখানে নিম্নলিখিত সম্পত্তির দখল নেয়াচ্ছে।

উক্ত অ্যাক্টের ১৩(৮) ধারাবাহী নিম্নে উপলব্ধ সময়ে সুরক্ষিত সম্পদ ছাড়িয়ে নগদার জন্য স্বগণ্যইতাপথের মনোযোগ আকর্ষণ করা হচ্ছে।

বিশেষত সুরক্ষিত স্বগণ্যইতাপ থান্ডা এবং জনসাধারণকে এতদূরার নিম্নোক্ত সম্পত্তি নিম্নে কোনমতে প্রকার কোনমতে না করার জন্য সতর্ক করা হচ্ছে এবং উক্ত সম্পত্তি নিম্নে যে কোনমতে ধরনকে কোনমতে অর্থিক ও সূচ মেনার্স চোলামণ্ডল ইনভেস্টমেন্ট অ্যান্ড ফিনান্স কোম্পানি লিমিটেড-এর প্রতি দখল সাপেক্ষ হচ্ছে।

ক্রম নং	নামে অ্যাক্টাইট নম্বর এবং গণগণ্যইতাপ থান্ডা-স্বগণ্যইতাপ নাম ও টিএন	দাবি তারিখের তারিখ	বকেয়া অর্থিক	স্থাবর সম্পত্তির বিবরণ	দখলের তারিখ
১.	নামে অ্যাক্টাইট নম্বর: LAP3CNT000078457 মি/মিসেস প্রবাল প্রসন্ন মি/মিসেস কাকলি প্রসন্ন উত্তরের নিবাস: বোলখুন্ডা, পূর্ব মেদিনীপুর, বোলখুন্ডা, পশ্চিমবঙ্গ-৭২১৪৪৬, শিওর সিংধা উত্তর দক্ষিণ সাগরে-৭২১৪৪৬ উত্তরের নিবাস: মৌজা-বোলখুন্ডা, জে এল নং ৯০, মাগ নং ৭৭৫, বড়িয়ারা নং ৪২৬১, থানা এগুয়া, পোং বোলখুন্ডা, জুমকি গ্রাম পঞ্চায়েতের অধীন, জেলা পূর্ব মেদিনীপুর, পশ্চিমবঙ্গ-৭২১৪৪৬	১৬.০২.২০২২	₹২৪৪৪০২২/- (চলিশ লক্ষ পঁচাত্তরশ হাজার বাইশ টাকা মাত্র) ₹১৫,০৪,২০২৫ অন্যদিকে এবং তার উপর দখল	মৌজা-বোলখুন্ডা, জে এল নং ৯০, মাগ নং ৭৭৫, বড়িয়ারা নং ৪২৬১, থানা এগুয়া, পোং বোলখুন্ডা, জুমকি গ্রাম পঞ্চায়েতের অধীন, জেলা পূর্ব মেদিনীপুর, পশ্চিমবঙ্গ-৭২১৪৪৬	১১.০৮.২০২৬

তারিখ: ১১.০৮.২০২৬
স্থান: পূর্ব মেদিনীপুর

অনুমোদিত আধিকারিক
চোলামণ্ডল ইনভেস্টমেন্ট অ্যান্ড ফিনান্স কোম্পানি লিমিটেড

[illegible][illegible]

ইমামি রিয়েলটি লিমিটেড

CIN: L45400WB2008PLC121426

রেজিস্টার্ড অফিস: অ্যাক্রোপলিস, ১৩ নং ফ্লোর, ১৮৫৮/১, রাজডাঙ্গা মেন রোড, কসবা, কলকাতা-৭০০১০৭

Emami
GROUP

৩০ জুন, ২০২৬ সমাপ্ত ত্রৈমাসিকের অনিরীক্ষিত স্বতন্ত্র ও পুঞ্জীভূত আর্থিক ফলাফলের সংক্ষিপ্তসার

(লক্ষ টাকার অঙ্কে)

বিবরণ	স্বতন্ত্র				পুঞ্জীভূত			
	সমাপ্ত ত্রৈমাসিক		সমাপ্ত বছর		সমাপ্ত ত্রৈমাসিক		সমাপ্ত বছর	
	৩০.০৬.২০২৬	৩১.০৩.২০২৬	৩০.০৬.২০২৫	৩১.০৩.২০২৬	৩০.০৬.২০২৬	৩১.০৩.২০২৬	৩০.০৬.২০২৫	৩১.০৩.২০২৬
	অনিরীক্ষিত	নিরীক্ষিত	অনিরীক্ষিত	নিরীক্ষিত	অনিরীক্ষিত	নিরীক্ষিত	অনিরীক্ষিত	নিরীক্ষিত
কারবার থেকে মোট আয়	৫৪৭.৩৫	৭,৩০৮.৯২	৫৮৪.৮৫	৯,২৯৯.৮২	৫৬৬.৫৩	৭,৩০৮.৯১	৫০০.৬৬	৯,৩১৫.৬৩
কর-পূর্ব নিট মুনাফা/(ক্ষতি)	(২,২৪৭.৭২)	(৭,৬৭৭.৭৭)	(৫,০০৩.৫০)	(২১,৭৭১.৭৫)	(২,২৪৫.৯৪)	(৭,৬৭৯.৩৬)	(৫,৬০৫.৩৩)	(২১,৭৭৪.২০)
কর-পরবর্তী নিট মুনাফা/(ক্ষতি)	(১,৬৭৯.৪৪)	(৬,৫৮৭.৪৭)	(৫,০৭৮.৬৫)	(১৮,৯৫২.৫২)	(১,৬৮১.৭৫)	(৬,৫৮৪.৮৬)	(৫,০৮০.৪৮)	(১৮,৯৭৭.০৭)
মোট বোধগম্য আয় [কর-পরবর্তী মুনাফা/(ক্ষতি) এবং								
কর-পরবর্তী অন্যান্য বোধগম্য আয় অন্তর্ভুক্ত করে]	(১,৬৭৯.৪৪)	(৬,৬০৫.২৬)	(৫,০৭৮.৬৫)	(১৮,৯৭১.৩১)	(১,৬৮১.৭৫)	(৬,৬০২.৬৫)	(৫,০৮০.৪৮)	(১৮,৯৬৪.৮৬)
ইকুইটি শেয়ার মূলধন	১,০৪০.৬৮	৮৭৬.৬৮	৮৭৬.৬৮	৮৭৬.৬৮	১,০৪০.৬৮	৮৭৬.৬৮	৮৭৬.৬৮	৮৭৬.৬৮
রিজার্ভ (পুনর্মূল্যায়ণ রিজার্ভ বাদে)	-	-	-	(২৬,৭৫৯.৩০)	-	-	-	(২৫,৬৮১.০৩)
শেয়ার প্রতি আয় (প্রতিটির মূল্য ₹২/-) (বার্ষিকীকৃত নয়)								
(ক) বুনিনাদি (₹)	(৩.২৭)	(১৫.০৩)	(১১.৮৫)	(৪৩.৪৮)	(৩.২৭)	(১৫.০২)	(১১.৮৬)	(৪৩.৪৭)
(খ) মিশ্রিত (₹)	(৩.২৭)	(১৫.০৩)	(১১.৮৫)	(৪৩.৪৮)	(৩.২৭)	(১৫.০২)	(১১.৮৬)	(৪৩.৪৭)

স্বতন্ত্র:

(ক) ৩০ জুন, ২০২৬ সমাপ্ত ত্রৈমাসিকের কোম্পানির উপরোক্ত স্বতন্ত্র ও পুঞ্জীভূত আর্থিক ফলাফলগুলি ১৩ আগস্ট, ২০২৬ আয়োজিত নিজ নিজ সমাপ্ত কোম্পানির অডিট কমিটি দ্বারা পর্যালোচিত ও সুপারিশকৃত এবং পর্যালোচনামূলকী দ্বারা অনুমোদিত হয়েছে। সেবি লিটিং অবলিগেশনস অ্যান্ড ডিসক্রোজার রিকোয়ারমেন্টস) রেগুলেশনস, ২০১৫-এর রেগুলেশন ৩৩ মোতাবেক প্রয়োজনমতো এই আর্থিক ফলাফলগুলি কোম্পানির বিবিসহ অডিটরগণ পর্যালোচনা করেছেন।

(খ) উপরিবর্ণিত বিবৃতিটি সেবি লিটিং অবলিগেশনস অ্যান্ড ডিসক্রোজার রিকোয়ারমেন্টস) রেগুলেশনস, ২০১৫-এর রেগুলেশন ৩৩ মোতাবেক ষ্টক এক্সচেঞ্জসমূহে পেশ করা ত্রৈমাসিকের আর্থিক ফলাফলের বিশদ খতিয়ানের সংক্ষিপ্তসার। আর্থিক ফলাফলগুলির বিশদ খতিয়ান ষ্টক এক্সচেঞ্জসমূহের ওয়েবসাইটে অর্থাৎ, www.nseindia.com ও www.bseindia.com-সহ কোম্পানির ওয়েবসাইটে অর্থাৎ, www.emamirealty.com-তেও দেওয়া আছে।

কলকাতা
১৩ আগস্ট, ২০২৬

পরিচালকমণ্ডলীর জন্য ও তরফে
ড. নীতেশ কুমার গুপ্তা
ম্যানেজিং ডিরেক্টর এবং সিনিয়র
DIN: ০৪৮৫৭০৭



DIANA TEA COMPANY LIMITED
CIN : L15495WB1911PLC002275
Regd. Office: Sir RNM House (4th Floor), 3B, Lal Bazar Street, Kolkata- 700 001
Phone: (033) 4066 1590-93, Fax: (033) 2248-7571
E-mail: contactus@dianatea.in Website: www.dianatea.in

Notice is hereby given that the 115th Annual General Meeting (AGM) of DIANA TEA COMPANY LIMITED is scheduled to be held on Friday, 11th September, 2026 at 3:00 P.M. (IST) through Video Conferencing (VC) or Other Audio-Visual Means (OAVM), in accordance with the applicable provisions of the Companies Act, 2013 and Rules made thereunder, and the applicable circulars issued by the Ministry of Corporate Affairs (MCA) and the Securities and Exchange Board of India (SEBI).

The Notice calling the AGM along with the Annual Report for the year ended 31st March, 2026 will be sent only by email to those members whose email address is registered with the Company or the RTA i.e. M/s. Maheshwari Datamatics Private Limited and will be simultaneously available on the websites of the Company at <https://www.dianatea.in/> and on the website of the stock exchanges viz. BSE Limited at www.bseindia.com, where the shares of the Company are listed. Members whose email ID is not registered with the Company or RTA, shall receive a letter containing the web-link, including the exact path, where the aforesaid Notice and Annual Report will be available.

For the ensuing AGM, the Company has engaged Central Depository Services Limited (CDSL) to provide e-voting by electronic facilities. Members holding shares in physical form or Members who have not registered their email address with the Company or RTA, as on the cut-off date i.e. Friday, 04th September, 2026, can also cast their votes electronically through the CDSL e-voting system, during the remote e-voting period or through e-voting during the AGM. Members can obtain/retrieve their credentials to login to CDSL e-voting system by sending an email request to helpdesk.evoting@cdslindia.com mentioning their DP ID/Client ID or Beneficiary ID/ Folio Number with their name, PAN, registered address etc. Detailed procedure to login and cast vote on CDSL e-voting system shall be provided in the Notice calling the AGM.

Members holding shares in physical form or Members who have not registered their email address with the Company or RTA are requested to register their email address by submitting Form ISR-1, duly filled in and signed, along with the documents mentioned therein to M/s. Maheshwari Datamatics Private Limited (RTA) by email at contact@mdplcorporate.com or by post or through 'In Person Verification' at 23, R. N. Mukherjee Road, 5th Floor, Kolkata - 700001. Members holding shares in dematerialised form are requested to register/update their email address with the concerned Depository through their Depository Participant, with whom they maintain their DEMAT account.

Pursuant to SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/1/3750/2026 dated January 30, 2026, a special window is available from February 5, 2026 to February 4, 2027 for transfer and dematerialisation of physical securities which were sold/purchased prior to April 1, 2019, including eligible transfer requests submitted earlier which were rejected/returned/not attended to due to deficiency in documents/process or otherwise, subject to the eligibility conditions prescribed under the said Circular. The securities so transferred under the special window shall be mandatorily credited to the transferee only in demat mode and shall remain under lock-in for a period of one year from the date of registration of transfer. Eligible transferees wishing to avail this facility may submit the requisite documents to the Company's RTA, M/s. Maheshwari Datamatics Private Limited, at 23, R.N. Mukherjee Road, 5th Floor, Kolkata - 700001, or by email at contact@mdplcorporate.com.

For Diana Tea Company Limited
Sd/-
Sandeep Singhania
Managing Director
DIN: 00343837

Place: Kolkata
Date : 14.08.2026



LYONS CORPORATE MARKET LIMITED (CIN:L74140WB1994PLC061497) 33A, JAWAHARLAL NEHRU ROAD KOLKATA 700071 Email ID: lyonscorp@gmail.com Website: www.lyonscorp.co.in					
UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH JUNE 2026 (Rs. in Lacs)					
Sl. No.	Particulars	Quarter Ended		Year Ended	
		30.06.2026 (Unaudited)	31.03.2026 (Audited)	30.06.2025 (Unaudited)	31.03.2025 (Audited)
1.	Total Income	28.67	70.52	31.33	160.66
2.	Profit / (Loss) before Exceptional Items and Tax	(3.33)	38.27	(1.19)	33.00
3.	Profit before Tax	(3.33)	38.27	(1.19)	33.00
4.	Net Profit after Tax	(3.33)	35.67	(1.19)	30.40
5.	Total Comprehensive Income for the period (Net of Tax)	(3.33)	127.45	(1.19)	122.18
6.	Paid Up Equity Share Capital (Face Value of Rs. 10/- each)	467.80	467.80	467.80	467.80
7.	Earning Per Share (Face Value of Rs. 10/-each) (Basic & Diluted) (in Rs.)	(0.07)	0.76	(0.03)	0.65

Notes:

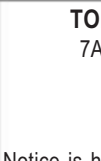
1. The above Financial Results were reviewed by the Audit Committee and approved by the Board of Directors of the Company at the meeting held on 13th August 2026.

2. The above is an extract of the detailed format of Financial Results filed with Stock Exchange under Regulation 33 of SEBI (Listing Obligations & Disclosures Requirements) Regulations, 2015. The full format of Quarterly Financial Results are available on Company's website on www.lyonscorp.co.in

By Order of the Board
Sd/-
Suvarata De
Managing Director
DIN:07911004



Place: Kolkata
Date : 13th August 2026



TOPLIGHT COMMERCIALS LTD.
7A, Bantik Street, Kolkata-700001
Website: www.toplightltd.com
CIN:L5109WB1983PLC035938

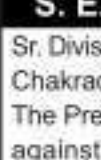
NOTICE

Notice is hereby given that the 41st Annual General Meeting of the Company will be held at the Registered Office of the Company at 7A Bantik Street, Kolkata-700001 on Thursday, the 24th September, 2026 at 11:30 A.M.

In pursuance to Section 91 of the Companies Act, 2013 read with relevant rules thereunder and Regulation 42 of the SEBI (Listing Obligations and Disclosures Requirements) Regulations, 2015, the Register of Members and Share Transfer Books of the Company will remain closed from 18th September, 2026 to 24th September, 2026 (both days inclusive).

Place: Kolkata
Date: 13/08/2026

Ajit Jain
Sd/-
Company Secretary and Compliance Officer



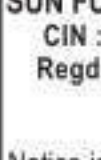
S. E. RAILWAY – TENDER

Shr. Divisional Signal & Telecom Engineer/ Chakradharpur acting for & on behalf of The President of India invites e-Tenders against Tender No. mentioned below due to open on 02.09.2026 at 15:00 hrs. Manual offers are not allowed against this tender and any such manual offer received shall be ignored. **Sl. No., Tender Notice No. & Name of work** are as follows : **1. ST-CKP-OT-26-27-73** S&T work in connection with Construction of 6 loop lines between DA Line and Joint Line 4 between P and Q Cabin of Bondamunda Yard. **Tender Value:** ₹ 1,52,28,568.94, **Earnest Money:** ₹ 3,04,600/- **2. ST-CKP-OT-26-27-74** Conversion of Non-Aspiration to Aspiration Type and Provision of AFDAS at 50 Nos. Locations. **Tender Value :** ₹ 1,84,06,010.36, **Earnest money :** ₹ 3,68,120.72, **Completion period :** 06 months for Sl. No. 1 and 03 months for Sl. No. 2. The tender details can be viewed at website <http://www.irops.gov.in> The tenderers/bidders must have Class-III Digital Signature Certificate & must be registered on IREPS Portal. Only registered tenderers/bidders can participate in e-Tendering. e-Tender forms shall be issued free of cost. **(PR-608)**

Notice is hereby given that the 32nd Annual General Meeting of the company will be held on Friday, at 11:00 A.M. the 11th day of September 2026 at its Registered Office-Unit-B, 2nd Floor, Shree Ram Center, 3 British India Street, Kolkata- 700069 to transact business contained in the notice which is being sent to all the shareholders individually. In pursuance to Section 91 of the Companies Act, 2013 the register of Members and share Transfer Books of the company will remain closed from 05th September 2026 to 11th September 2026 (both days inclusive).

By Order of the Board
Sd/-
Pranay Dhandania
CEO

Place: Kolkata
Date : 13.08.2026



SUN FUND MANAGEMENT LIMITED
CIN : L67120WB1994PLC066816
Regd. Office : 3, British India Street
Kolkata - 700069

NOTICE

Notice is hereby given that the 32nd Annual General Meeting of the company will be held on Friday, at 11:00 A.M. the 11th day of September 2026 at its Registered Office-Unit-B, 2nd Floor, Shree Ram Center, 3 British India Street, Kolkata- 700069 to transact business contained in the notice which is being sent to all the shareholders individually. In pursuance to Section 91 of the Companies Act, 2013 the register of Members and share Transfer Books of the company will remain closed from 05th September 2026 to 11th September 2026 (both days inclusive).

By Order of the Board
Sd/-
Pranay Dhandania
CEO

Place: Kolkata
Date : 13.08.2026

TANTIA FINANCIAL SERVICES LTD							
Reg Address: 23A, Netaji Subhas Road, Room No. 8, 1st floor, Kolkata- 700001							
CIN: L51109WB1983PLC035938; Email ID: tantiafinancials@gmail.com							
EXTRACT OF STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR							
THE QUARTER ENDED 30TH JUNE 2026							
(Rs. in Lacs)							
Sr. No.	Particulars	Standalone			Consolidated		
		Quarter Ending June 30, 2026	Quarter Ending June 30, 2025	Year Ended March 31, 2026	Quarter Ending June 30, 2026	Quarter Ending June 30, 2025	Year Ended March 31, 2026
		(Unaudited)	(Unaudited)	Audited	(Unaudited)	(Unaudited)	Audited
1.	Total Income from operations (Net)	-	189	(214)	-	189	73
2.	Net Profit / (Loss) for the period [before Tax, Exceptional and/or Extraordinary items]	(10)	127	(29)	(10)	127	63
3.	Net Profit / (Loss) for the period before tax [after Exceptional and/or Extraordinary]	(10)	127	(29)	(10)	127	63
4.	Net Profit / (Loss) for the period after tax [after Exceptional and/or Extraordinary items]	(8)	94	(54)	(8)	94	(18)
5.	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	(8)	94	(54)	(8)	94	(18)
6.	Equity Share Capital	91.09	91.09	91.09	91.09	91.09	91.09
7.	Reserves (excluding Revaluation Reserve) as shown in the audited balance sheet of the previous year	-	-	-	-	-	-
8.	Earnings Per Share (of Rs 10/-each) (for continued and discontinued operations)-						
1. Basic		(0.88)	10.32	(5.93)	(0.88)	10.32	(1.98)
2. Diluted		(0.88)	10.32	(5.93)	(0.88)	10.32	(1.98)
NOTES:-							
The above is an extract of the detailed format of Un Audited Financial Results filed with the Stock Exchange under Regulation 33 of the SEBI (Listing Obligations And Other Disclosure Requirements) Regulations, 2015.							
By the Order of the Board							
For Tantia Financial Services Ltd							
Sd/-							
Binod Ajitsaria							
Director							
DIN: 05341354							
Place : Kolkata							
Date : 11-08-2025							

SHARSHYAMURTI VANIJYA PRATISTHAN LIMITED CIN: L67120WB1981PLC033640 Regd. Off.: 14 A 5TH FLOOR,FMC FORTUNA 234/3A AJC BOSE ROAD, KOLKATA, West Bengal, India, 700020 Email ID: 1981svpl@gmail.com, Phone: 22874360 Extract of un-audited Financial Results for the quarter ended June 30, 2026 (₹ in Lakhs)				
Sl. No.	Particulars	Quarter Ended		Year Ended
		30.06.2026 (Un-Audited)	31.03.2026 (Audited)	31.03.2025 (Audited)
1	Total income from Operations	53.81	70.19	52.17
2	Net Profit / (Loss) for the Period (Before Tax and Exceptional and/or Extraordinary Items)	33.02	45.15	36.00
3	Net Profit / (Loss) for the Period Before Tax (After Exceptional and/or Extraordinary Items)	33.02	45.15	36.00
4	Net Profit / (Loss) for the Period After Tax (After Exceptional and/or Extraordinary Items)	24.74	41.42	26.97
5	Total Comprehensive Income for the Period (Comprising Profit / (Loss) for the period (After Tax) and other comprehensive Income (After Tax)	24.74	41.42	26.97
6	Paid-up Equity Share Capital (Face Value ₹ 10)	20.00	20.00	20.00
7	Reserves (excluding revaluation reserve) as shown in the Audited Balance Sheet of the Previous Year.	-	-	-
8	Earnings Per Share (of ₹ 10/- each) (a) Basic (b) Diluted	12.37 12.37	20.71 20.71	13.28 13.28

Notes:

1. The above is an extract of the detailed format of quarter ended on June 30, 2026 filed with the Stock Exchange under Regulation 33 of the SEBI (Listing and other Disclosure Requirements) Regulations, 2015. The full format for the quarter ended June, 2026 unaudited financial results is available on the website of the Stock Exchange (s)e-se-india.com and company at www.svp1981.com

2. The above Unaudited Financial Results for the quarter ended June 30, 2026 have been approved by the Board of Director at their meeting held on 13th August, 2026 and subjected to limited review report by the Statutory Auditors.

For SHARSHYAMURTI VANIJYA PRATISTHAN LTD
Sd/-
SHRADHA CHANDAK
Whole-time Director
DIN: 07615077

Place: Kolkata
Date : August 13, 2026



GOEL FOOD PRODUCTS LIMITED
76/1/2, Golaghat Road, (VIP Road), Kolkata-700 048
CIN: L51909WB1996PLC076909
Phone: +91 89613 33312
E-mail: info@goelfood.com, bikabanquets@gmail.com Website: bika.co.in

NOTICE OF ADJOURNED 30TH ANNUAL GENERAL MEETING AND INFORMATION ON REMOTE E-VOTING

NOTICE is hereby given that the Adjourned 30th (Thirtieth) Annual General Meeting ("the AGM") of the Members of Goel Food Products Limited ("the Company") will be held through video conferencing ("VC") / other audio visual means ("OAVM") on 11th September, 2026 at 11:00 A.M. / deemed to be held at the registered office of the Company at 76/1/2 Golaghat Road, (VIP Road), Kolkata – 700048, West Bengal, India.

In accordance with the Circulars, the Notice convening the AGM along with the Annual Report including Audited Financial Statements for the financial year ended March 31, 2026 has been sent only through e-mails to those Members whose e-mail addresses are registered with the Company or the Registrar and Share Transfer Agent (RTA) i.e., Big Shares Services Private Limited or the Depository Participants and holding equity shares of the Company as on 7th August, 2026. The Notice and the Annual Report are available on the website of the Company, viz., www.bikafood.com and on the website of the Stock Exchanges where Equity Shares of the Company are listed, viz., www.bseindia.com. The Notice shall also be available on the e-Voting website of the agency engaged for providing e-voting facility i.e., National Securities Depository Limited (NSDL), viz www.evoting.nsdl.com.

Members are also informed hereby that:

1. Pursuant to Section 108 of the Act and Rule 20 of the Companies (Management and Administration) Rules, 2014 (as amended) and Regulation 44 of the SEBI (Listing Obligations & Disclosure Requirements) Regulations 2015 & Secretarial standards on General meeting (SS-2), the Company is pleased to provide remote e-Voting facilities ("Remote E-voting") to all the members to cast their votes on all resolution set out in the notice of the Adjourned AGM. Additionally, the company will be providing facility for e-voting during AGM (e-voting) to all the members who have not cast their votes through remote e-voting. The Procedure/Instruction in respect of remote e-voting have been provided in the Notice of Adjourned AGM. A member may participate in the Adjourned AGM even after exercising their right to vote through remote e-voting; however, such member shall not be allowed to vote again at the meeting.

2. The businesses set out in the Notice shall be transacted through remote e-Voting or attend the meeting through VC/OAVM and cast votes at Adjourned AGM. The Members, whose names appear in the Register of Members/List of Beneficial Owners as on Wednesday September 05, 2026, being the cut-off date, shall be entitled to avail the facility of remote e-Voting as well as voting in the AGM. Once vote(s) on a resolution is/are cast by any member, the same cannot be changed subsequently. The remote e-Voting will commence on Tuesday 8th September, 2026 from 9:00 a.m. (IST) and ends on Thursday 10th September, 2026 at 5:00 p.m. (IST). Thereafter, the mode for remote e-Voting shall be disabled by National Securities Depository Limited at 5:00 p.m. on Thursday, 10th September, 2026. A person who is not a Member as on the cut-off date should treat the Notice for information purposes only.

3. Any person, who acquires shares of the Company and becomes a Member of the Company after sending of the Notice and holding shares as of the cut-off date, may obtain the login ID and password by sending a request at evoting@nsdl.co.in. However, if he/she is already registered with NSDL for remote e-Voting then he/she can use his/her existing User ID and password for casting the vote.

4. Members seeking any information with regard to any matter to be placed at the AGM are requested to write to the Company through e-mail at info@goelfood.com.

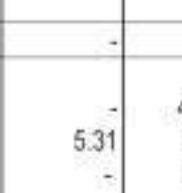
a. If email ID of the Member is registered against Folio No./DP ID Client ID, then the home page of e-Voting (NSDL) at nsdl.co.in Member may click "Forgot password" and enter Folio No. or DP ID Client ID and PAN to generate a password.

b. Members facing any technical issue in login can contact NSDL helpdesk by sending a request at evoting@nsdl.co.in or call at 022-4886 7000, alternatively the members may also an e-mail to Ruchi Fitkarwala, Company Secretary & Compliance Officer, at info@goelfood.com, or contact her at 8961333313, for any queries or information relating to the e-voting facility or to address any grievances connected therewith.

5. Members may also note that the Notice of Adjourned 30th Annual General Meeting and the Annual Report for financial year 2025-26 is available on Company's website and may be downloaded. The physical copies of the previously mentioned documents will also be available at the Company's registered office for inspection during normal business hours on working days. Members who have any queries may write to us at info@goelfood.com.

For GOEL FOOD PRODUCTS LIMITED
Sd/-
Ruchi Fitkarwala
Company Secretary

Place: Kolkata
Date : 14.08.2026



J R D FINANCE LIMITED Regd. Off.: 1/1A, BIPLABI ANUKUL CHANDRA STREET 5TH FLOOR, ROOM NO. 5G KOLKATA - 700072 Email : finjrd@gmail.com, Website : www.jrdfinance.com CIN - L6599WB1993PLC058107				
EXTRACT OF STANDALONE UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED 30TH JUNE, 2026 (₹. in Lacs)				
Sl. no.	Particulars	Quarter Ended		Year Ended
		30.06.2026 (Unaudited)	31.03.2026 (Audited)	30.06.2025 (Unaudited)
1	Total Income from operations	81.79	78.57	79.54
2	Net Profit / (Loss) for the period (before tax, exceptional and / or extraordinary items)	3.32	1.34	3.86
3	Net Profit / (Loss) for the period before tax / after exceptional and / or extraordinary items)	3.32	1.34	3.86
4	Net Profit / (Loss) for the period after tax / after exceptional and / or extraordinary items)	2.62	0.70	2.86
5	Total Comprehensive Income for the period [comprising profit/(loss) for the period (after tax) and other comprehensive income (after tax)]	2.62	0.70	2.86
6	Equity Share Capital	373.03	373.03	272.03
7	Other Equity	-	-	-
8	Earning Per Share (of Rs.10/-each) (for continuing and discontinuing operations) : Basic : (₹) Diluted (₹)	0.07 0.07	0.02 0.02	0.08 0.08

Notes:

1. The above financial results have been prepared in accordance with Indian Accounting Standard (IND AS) prescribed under section 133 of the Companies Act, 2013 and Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with SEBI circular dated July 5, 2016, have been reviewed by the Audit Committee and approved by the Board of Directors at their respective meeting held on August, 13, 2026. It has been subjected to limited review by the statutory auditors of the company.

2. The Company is engaged in providing assistance to Corporate Bodies through Syndication of loans from various Bodies Corporate/Banks and Financial Institutions. In term of Ind AS 108 "Operating Segment", the Company has one business segment i.e. Financing Activities and related products and all other activities.

3. Figures for the last quarter are balancing figures between Audited Figures in

4. The full format of these financial results are available on the website of the Stock Exchange at www.mseil.in and the Company's website at www.jrdfinance.com

5. Previous periods' figures have been regrouped/rearranged wherever necessary.

For J R D Finance Limited
Sd/-
Dilip Kumar Choudhary
Whole time Director
(DIN - 00080390)

Place : Kolkata
Date : 13.08.2026

SUN FUND MANAGEMENT LIMITED CIN : L67120WB1994PLC066816 Regd. Off. : 3 British India Street, Kolkata - 700069 Tel : 033-22481860, Email : sunfund1994@gmail.com Part I : Statement of Un-Audited Financial Results for the Quarter ended 30th June, 2026 (₹ in Lacs)				
Particulars	Unaudited results for the Quarter ended 30th June		Audited results for the Year ended 31st March	
	2026	2025	2026	2025
I Revenue from operations	23.63	6.30	27.59	22.85
ii) Interest Income	-	-	-	-
iii) Net Gain/(Loss) on Fair Value Changes	54.93	13.66	(94.38)	(33.25)
iv) Sale of shares held for trading	-	43.57	43.57	61.29
v) Net Gain/(Loss) from sale of investment	15.95	81.27	47.17	87.47
vi) Others	0.07	1.37	8.21	30.37
Total Revenue from Operations	94.58	146.17	32.16	168.72
II Other Income:	-	-	-	-
i) Bad Debt Recovery	-	-	-	15.00
ii) Others	0.01	-	-	-
Total Other Income	0.01	-	-	-
Total Income	94.59	146.17	32.16	183.72
III EXPENSES	-	-	-	-
Purchases of Stock-in-Trade	-	-	-	85.57
Changes in inventories of Stock-in-Trade	-	40.26	40.26	(0.17)
Employee benefits expense	5.31	6.37	28.03	23.77
Finance costs	-	0.10	0.18	-
Depreciation and amortization expense	0.12	0.16	0.66	0.90
Other expenses	22.12	3.92	16.24	15.81
Total expenses	27.56	50.81	85.37	125.89
IV Profit/(loss) before tax (II-III)	67.03	95.36	(53.21)	57.83
V Tax expense:	-	-	-	-
(1) Current tax	2.18	17.10	6.47	17.53
(2) Deferred tax	5.15	4.63	(24.32)	(2.08)
(3) Earlier Year Tax	-	-	0.13	(0.49)
VII Profit/(loss) for the period (VI-V)	59.70	73.63	-35.49	42.87
VIII Earnings per equity share (for continuing operation): (1) Basic & Diluted	1.22	1.50	-0.72	0.87

Part II : Selected Information For the year ended 30th June 2026
(A) PARTICULARS OF SHAREHOLDING

Particulars	Unaudited results for the Quarter ended 30th June 2026		Audited results for the Year ended 31st March 2026	
	2026	2025	2026	2025
1 Public shareholding - Number of shares - Percentage of shareholding	14,33,800 29.21	16,79,800 34.23	14,33,800 29.21	16,79,800 34.23
2 Promoters and promoter Group shareholding a) Pledge/Encumbered b) Non-encumbered - Number of shares - Percentage of shares (as a % of the total shareholding of promoter and promoter group)	- - 34,74,300 70.79	- - 32,28,300 65.77	- - 34,74,300 70.79	- - 32,28,300 65.77
(as a % of the total share capital of the company)	100.00	100.00	100.00	100.00

(B) Information on Investors' Complaints as on 30.06.2026

Notes:

1. There have been no investor grievances during the quarter ended 30th June 2026.

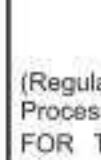
2. The above results have been taken on record by the Board of Directors at their meeting held on 13th day of August 2026.

3. The Limited Review as required under Regulation 33 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 has been carried by the Statutory Auditors of the Company.

4. The figures of the previous year/quarter have been regrouped to be in conformity with current year/quarter figure.

By Order of the Board
For SUN FUND MANAGEMENT LIMITED
Sd/-
Prabhat Kumar Dhandania
(DIN : 00914610)

Place: Kolkata
Date : The 13th Day of August, 2026



**FORM A
PUBLIC ANNOUNCEMENT**

(Regulation 14 of the Insolvency and Bankruptcy Code of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF MALHAR FOREST PRODUCTS PRIVATE LIMITED

1. Name of Corporate Person	Malhar Forest Products Private Limited
2. Date of Incorporation of Corporate Person	31/07/2009
3. Authority under which Corporate Person is Incorporated/Registered	ROC Kolkata II
4. Corporate Identity Number/Limited Liability Number of Corporate Person	U20296WB2009PTC137380
5. Address of the Registered Office and Principal Office (if any) of Corporate Person	Airport City, Block -2, Flat - B1, 238/126/3, Jessore Road, Rajbari Colony, North 24 Parganas, 700081 West Bengal, India.
6. Liquidation Commencement date of Corporate Person	13th August, 2026
7. Name, Address, Email address, Telephone Number and the Registration Number of the Liquidator	Vishnu Kumar Tulsyan Registration No: IBBI/IPA-001/IP-P01428/2019-2020/12525 Address: 6, Jawaharlal Nehru Road, Siddha Esplanade, Room No-1607, Kolkata- 700013, West Bengal Email ID: tulsyanvk@gmail.com , malharforestproductsltd@gmail.com Mobile No.: 9831054180, 9163254180
8. Last Date for Submission of Claims	